

11.52 hrs.

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of two of our friends namely Shri Jai Narain Vyas and Shri Chheda Lal Gupta.

Shri Jai Narain Vyas was a member of the Constituent Assembly of India and of the Provisional Parliament during the years 1947 to 1951. He was also the Chief Minister of Rajasthan during the years 1951 to 1954. He passed away at New Delhi on the 14th March, 1963 at the age of 64.

Shri Chheda Lal Gupta was a Member of the Second Lok Sabha during the years 1957 to 1962. He passed away at Hardoi on the 14th March, 1963, at the age of 64.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may stand in silence for a shortwhile to express its sorrow.

The Members then stood in silence for a short while.

11.53 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE COMPANIES
ACT

The Minister of Industries in the Ministry of Commerce and Industry (Shri Kanungo): I beg to lay on the Table a copy of the Companies (Central Government's) General Rules and Forms Amendment Rules, 1963 published in Notification No. G.S.R. 344 dated the 2nd March, 1963, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-964/63].

NOTIFICATIONS UNDER THE ESTATE DUTY
ACT, ETC.

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): On behalf of Shri B. R. Bhagat, I beg to lay on the Table:—

- (i) a copy of Notification No. G.S.R. 337 dated the 2nd March, 1963, under sub-section (2) of section 33 of the Estate Duty Act, 1953. [Placed in Library. See No. LT-965/63].
- (ii) a copy of the Central Excise (Fifth Amendment) Rules, 1963 published in Notification No. G.S.R. 384 dated the 1st March, 1963, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-966/63].
- (iii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (a) G.S.R. No. 385 dated the 1st March, 1963.
 - (b) G.S.R. No. 386 dated the 1st March, 1963.
 - (c) G.S.R. No. 387 dated the 1st March, 1963.
 - (d) G.S.R. No. 388 dated the 1st March, 1963.
 - (e) G.S.R. No. 389 dated the 1st March, 1963.
 - (f) G.S.R. No. 390 dated the 1st March, 1963.
 - (g) G.S.R. No. 391 dated the 1st March, 1963.
 - (h) G.S.R. No. 392 dated the 1st March, 1963.
 - (i) G.S.R. No. 393 dated the 1st March, 1963.
 - (j) G.S.R. No. 394 dated the 1st March, 1963.
 - (k) G.S.R. No. 395 dated the 1st March, 1963.